

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:3144
ANSWERED ON:13.12.2011
RESTRUCTURING OF IOA
Semmalai Shri S.

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government proposes to revamp and restructure the Indian Olympic Association (IOA) in the wake of Commonwealth Games scam; and

(b) if so, the details thereof and the manner in which various issues like age fraud, doping and sexual harassment of some athletes are likely to be checked/controlled by the Government?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS(SHRI AJAY MAKEN)

(a) No, Madam. Indian Olympic Association is an independent and autonomous body registered under Societies Registration Act, 1960.

(b) In order to bring transparency and accountability in the functioning of National Sports Federations (NSFs), Government is formulating a regulatory framework with the objective of promoting good governance among sports bodies including dealing with issues like age fraud, doping and sexual harassment. The Draft National Sports Development Bill, 2011 has, inter-alia, the following salient features :-

i) Central Government support for development and promotion of sports including financial and other support for preparation of National teams, athletes' welfare measures and promoting ethical practices in sports including elimination of doping practices, fraud in age and sexual harassment in sports, Rights and obligations of the Indian Olympic Association and NSFs (including adoption of basic universal principles of good governance and professional management of sports).

ii) Specific provision has been inserted in the anti-doping clause to exclude the administering by the National Anti Doping Agency (NADA) of those provisions of the World Anti Doping Agency (WADA) Code to which the International Federation of Sport is not subject.

iii) A duty has been enjoined upon the coaches, guardians and other support personnel to prevent unethical practices in sports such as doping and fraud of age.

iv) Specific provisions have also been made to ensure that NSFs, the National Olympic Committee, the Sports Authority of India adopt or undertake measures not only to prohibit sexual harassment at workplace for sports but also provide appropriate conditions for women in respect of work, leisure, health and hygiene. Other measures have been provided for setting up a complaint mechanism for redressal of complaints with a committee headed by a woman, or a special counselor, whilst adhering to the principles of confidentiality.